

SUPREME COURT OF INDIA

Subir Bakshi

Vs.

R.T.A. Nadia

(A. P. Misra and D. P. Mohapatra JJ.)

17.04.2000

ORDER

The Text below is only a summarized version of the order pronounced

The learned single judge modified the order passed by the Division Bench by inserting the words "stopgap measure" after the words "stage carriage permit". The Supreme Court concludes that the learned single judge should not have modified the order Passed by the Division Bench, as the Division Bench was not sitting on that day.